THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) and (b) The Ministry had received representations from individuals, association of persons with disabilities and from disabilities activist groups on the Rights of Persons with Disabilities Bill, 2014 after it was introduced in the Rajya Sabha on 07/02/2014. The suggestions/objections raised in these representations relate to provisions with respect to legal capacity, non-discrimination, limited guardianship, reservation in establishment, constitution of National/State Commission etc. Since the Bill has been referred to the Parliamentary Standing Committee on Social Justice and Empowerment for examination, copies of these representations have been forwarded to Lok Sabha Secretariat for consideration of the Committee.

(c) No definite time frame can be envisaged for passage of the bill at this stage.

Scholarships and hostel schemes for OBC students

2147. SHRI C. M. RAMESH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state whether any proposal is pending with Government to expand the scope of Post-Matric and Pre-Matric scholarship schemes as also scheme of hostels for OBC boys and girls and also revise the income limit for availing the scheme, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): The proposal to revise norms for the schemes of Pre-Matric scholarship and Post-Matric scholarship for OBC students have been negated by the Planning Commission and Department of Expenditure due to paucity of funds. The construction norms of the scheme of Construction of Hostels for OBC Boys and Girls have been revised in 2014-15. The details are given in the Statement.

Statement

Centrally sponsored scheme of construction of hostel for OBC boys and Girls

1. Background

The Centrally-sponsored Scheme for Construction of Hostels for OBC Boys and Girls is being implemented since 1998-99 to address the problem of educational backwardness of OBCs. Very often, students from rural areas, especially those belonging to the weaker sections, discontinue their studies because of lack of secondary schools and colleges nearby and non-availability of adequate hostel facilities, at a reasonable cost, at places where such educational institutions of are located. Therefore, the Scheme was initiated with a view to facilitate continuation of education by students belonging to OBCs, especially those hailing from rural and remote areas and from poor families. The Scheme has been revised *w.e.f.* 2014-15. Guidelines of the revised Scheme are given below.

2. Objective

The Scheme aims at providing hostel facilities to students belonging to socially and educationally backward classes, especially from rural areas, to enable them to pursue secondary and higher education.

3. Cost norms in the revised scheme:

The Scheme has following provisions after revision of the Scheme in 2014-15:

(i) The cost per hostel seat in different areas are as followes:

(a)	North	Eastern	Region	-	₹	3.50	lakh	per	seat	
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- (b) Himalayan Regions ₹ 3.50 lakh per seat
- (c) Rest of country ₹ 3.00 lakh per seat

Or as per the schedule of the rates for the concerned State Government, whichever is lower.

- (ii) The cost of construction of hostels for Boys has to be shared between the Centre and the State in 60:40 ratio.
- (iii) There will be 90% central assistance to State Government in case of Girls Hostels and 10% of cost will be borne by the State Governments.
- (iv) In case of Union Territories, the Central Assistance shall be 100% and for North Eastern States, it shall be 90%
- (v) For Central Universities/Institutes, the share will be 90% by Government of India and 10% by the Central university/Institute for both Boys and Girls Hostels.
- (vi) The Private Universities/Institution/NGO can avail central assistance upto 45% of the cost. The remaining 55% shall be borne by State and University/Institution/NGO in 45:10 ratio. The concerned State Government/UT Administration shall furnish an undertaking to this effect while recommending the proposals from such university/ institutions/NGOs.
- (vii) The construction work of the Hostel has to be completed within eighteen months from award of work order or two years from the release of Central assistance, whichever is earlier. In no case the time will be extended beyond 2 years. Any cost escalation due to delay in project will be borne by the State/Institute.

- (viii) The necessity to acquire land will not be there. Hostel construction work can also be done in the ongoing State Government projects of institutions, medical colleges, Engineering Colleges, Polytechnics, etc.
- (ix) The amount of grant will be released in 3 installments in 50:45:5 ratio, of which 5% grant will be released after completion of the work and occupation of the rooms by the OBC Boys and Girls.
- (x) There will be a one-time non-recurring grant of ₹2500/- per seat for providing furniture/equipment to the hostels constructed under the Scheme.
- (xi) The State Government or the Central Institute shall ensure that their due share is arranged before sending proposal to Government of India.
- (xii) The BC Division will *suo moto* adopt in future an upward revision of the Babu Jagjeewan Ram Chhatravas Yojana schame of SC Division of the Ministry of Social Justice and Empowerment, subject to recommendation by an Evaluation study and approval by the competent authority.

Assistance for appliances to West Bengal

2148. SHRI VIVEK GUPTA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has received any proposals from States, especially West Bengal, since 2011 for grants in-aid under the Assistance to Disabled Persons for Purchase/Fitting of Aids/ Appliances (ADIP) Scheme; if so, the State-wise, year-wise details thereof;

(b) the details of the grants-in-aid disbursed to various State Governments over the past five years for implementation of the scheme;

(c) whether Government has any mechanism in place for monitoring the utilization of funds given under the scheme to State Governments, if so, the details thereof; and

(d) details of the number of beneficiaries under the ADIP scheme, State-wise, year-wise since 2012?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) and (b) Yes, Sir. Under ADIP scheme, funds are released to the various Implementing Agencies (National Institutes/Artificial Limbs Manufacturing Corporation of India/District Disability Rehabilitation Centres/ Non-Governmental Organisations etc.) to assist the needy disabled persons in procuring